

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRI TRADCO DEESAN PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	SHRI TRADCO DEESAN PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/05/2010
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400MH2010PTC203313
5.	Address of the registered office and principal office (if any) of corporate debtor	26, Anantwadi, 4th Floor, Bhuleshwar Mumbai MH 400002 IN
6.	Insolvency commencement date in respect of corporate debtor	15/02/2023 - Date of Pronouncement of order 20/02/2023 - Date of receipt of order to IRP
7.	Estimated date of closure of insolvency resolution process	180 Days from date of commencement of resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Harshad Shamkant Deshpande Registration No- IBBI/IPA-001/IP-P-00166/2017-18/10335
9.	Address and e-mail of the interim resolution professional, as registered with the Board	403, Kumar Millennium, Jaibhavani Nagar, Paud Road, Near Rohan Corner, Kothrud, Pune- 411038. Email Id : harshad_de@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Harshad S Deshpande &amp; Associates, Cost Accountants</b> 403, Kumar Millennium, Jaibhavani Nagar, Paud Road, Near Rohan Corner, Kothrud, Pune- 411038. Email Id: cirp.tradcodeesan@gmail.com
11.	Last date for submission of claims	01/03/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: As mentioned against entry no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shri Tradco Deesan Private Limited** on **15/02/2023**.

The creditors of **Shri Tradco Deesan Private Limited** are hereby called upon to submit their claims with proof on or before **01/03/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

CMA Harshad S Deshpande  
Interim Resolution Professional

Date - 20/02/2023

Place - Pune